

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

11. COMP.APPL 74/2024  
IN  
C.P.(CAA)/185(MB)2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.03.2024**

NAME OF THE PARTIES: Gaurav Containers Limited  
SECTION 230-232 OF COMPANIES ACT, 2013

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**ORDER**  
**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**COMP.APPL 74/2024**

1. Adv. Ajeet Singh Tawar for the Petitioner is present.
2. The above Company Application is filed by the Applicant Companies seeking following reliefs:

*a. The above Application has been filed by Applicant Companies to consider the submissions made by the Applicants and rectify the Order passed in Company Scheme Petition CP (CAA)/185/MB-III/2023 on 15th Day of December 2023 by deletion of the words and row as more particularly mentioned in paragraph 6 of this Application.*

3. Ld. Counsel for the Applicant pointed out that in the table produced at para 10.3 of the order dated 15.12.2023, there is mention of 47,000, 2% cumulative preference shares of Rs. 100 each which is by mistake as “such cumulative preference share has already been redeemed”. The revised capital structure should be as mentioned in the table which has annexed at Page -52 of the Application which is as follows:

<b>Particulars</b>	<b>Amount (in Rs.)</b>
<b><u>Authorised Share Capital</u></b>	

4,10,000 Equity Share of Rs. 100/- each	4,10,00,000
3,00,000 Preference Share of Rs. 100/- each	3,00,00,000
<b>Total</b>	<b>7,10,00,000</b>
<b><u>Issued, Subscribed and Paid-up Share Capital</u></b>	
3,52,932 Equity Shares of Rs. 100/- each fully paid-up	3,52,93,200
70,000 5% Non-Convertible Non-Cumulative Redeemable Preference Shares of Rs. 100 each fully paid up	70,00,000
<b>Total</b>	<b>4,22,93,200</b>

4. After hearing the submissions and going through the averments and documents attached with the Application, Para 10.3 of the order dated 15.12.2023 is hereby rectified and instead of table given therein is substituted with table given in para-3 of this order.
5. Company Application 74/2024 is **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)